

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 180 of 2002

Thursday, this the 5th day of August, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. M. Ambikadevi,  
W/o Ramachandran,  
residing at Padhiyath House,  
Shornur,  
Ex-Extra Departmental Stamp Vendor,  
S.G. Press Post Office, Shornur. ....Applicant

[By Advocate Shri P. Ramakrishnan]

Versus

1. Union of India, represented by  
Secretary to Government,  
Department of Posts, New Delhi.

2. Superintendent of Post Offices,  
Ottapalam Division,  
Ottapalam - 679 101

3. Assistant Superintendent of Post Offices,  
Ottapalam Sub Division,  
Ottapalam - 679 101 ....Respondents

[By Advocate Shri T.A. Unnikrishnan, ACGSC]

The application having been heard on 5-8-2004, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, who was an Extra Departmental Stamp Vendor (EDSV for short), was on culmination of a proceedings initiated against her under Rule 8 of the P&T ED Agents (Conduct and Service) Rules, 1964 removed from service by order dated 4-9-2000 (Annexure A2). Her appeal was also rejected by the appellate authority by order dated 17-4-2001 (Annexure A3). Without availing the remedy of a revision, the applicant has filed this application seeking to set aside the impugned orders Annexure A2 and A3 and for a direction to the respondents to reinstate her in service with all consequential benefits.

2. Respondents have filed a reply statement contesting the case of the applicant in which, inter alia, it was contended that the applicant has rushed to the Tribunal without exhausting the departmental remedy of a revision.

3. When the matter came up for hearing, learned counsel of the applicant stated that the applicant may be permitted to take up the matter with the revisional authority and the application may be disposed of directing the revisional authority to dispose of the revision within a reasonable time. Learned counsel of the respondents has no objection in disposing of the application with such a permission and a direction to the revisional authority.

4. In the light of the above submissions by the learned counsel on either side, we dispose of the Original Application, without going into the merits of the case, permitting the applicant to submit a revision within a period of one month from today to the revisional authority and directing the revisional authority that if such a revision is made by the applicant within a period of one month from today, the same shall be considered even though belated and disposed of in accordance with law within a period of three months from the date of receipt of the revision. No order as to costs.

Thursday, this the 5th day of August, 2004

H.P. DAS

ADMINISTRATIVE MEMBER

A.V. HARIDASAN  
VICE CHAIRMAN

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